GOVERNMENT OF INDIA
PLANNING
LOK SABHA

UNSTARRED QUESTION NO:3556
ANSWERED ON:01.12.2010
DELAY IN CLEARANCE OF PROJECT PROPOSALS
Muttemwar Shri Vilas Baburao

Will the Minister of PLANNING be pleased to state:

(a) whether the delay in the clearance of certain important projects has added to the cost escalation;

(b) if so, the names of the projects proposed by different Ministries and the cost involved in this regard; and

(c) the reasons for delay in the clearance of projects and the extent the cost has incurred since the date of the submission to the Planning Commission?

Answer

MINISTER OF STATE FOR PLANNING, PARLIAMENTARY AFFAIRS, PERSONNEL PUBLIC GRIEVANCES & PENSION (SHRI V. NARAYANASAMY)

(a): No, Sir. Planning Commission does not give any clearance for investment to project proposals except for clearance of irrigation, flood control and multipurpose projects/schemes. Irrigation being in the State List of the Constitution is a State Subject and, accordingly, the responsibility of formulation, funding, implementation and management of all types of irrigation projects primarily rests with the State Government.

(b): So far, States have not reported any cost escalation during the period when the projects are processed for investment clearance by the Planning Commission.

(c): As per the existing procedure for clearance of irrigation, flood control and multipurpose project/scheme, no irrigation project or scheme is directly submitted to the Planning commission for investment clearance. The States submit the project/scheme proposal to Central Water Commission for its techno-economic appraisal, which when found in order is put up-to the Advisory Committee on Irrigation, Flood Control and Multipurpose Projects of the Ministry of Water Resources for consideration. After receiving positive recommendation for a project from the Advisory Committee as well as on obtaining all required clearances where required, by the State Government, the Planning Commission considers such project/scheme for investment clearance.